

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 19030/2025

[Arising out of impugned final judgment and order dated 16-10-2025 in CRLM No. 41780/2025 passed by the High Court of Judicature at Patna]

MANJU DEVI & ANR.

Petitioner(s)

VERSUS

THE STATE OF BIHAR

Respondent(s)

FOR ADMISSION

IA No. 304727/2025 - EXEMPTION FROM FILING O.T.

IA No. 304725/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 15-05-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) :Mr. Avinish Kumar Saurabh, Adv.
Mr. Ajit Pravin Wagh, AOR
Mr. Dharmveer Yadav, Adv.
Ms. Neha Sharma, Adv.

For Respondent(s) :Mr. Anshul Narayan, Addl. Standing Counsel
Mr. Prem Prakash, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The order dated 31.01.2026 recorded in the Court of A.C.J.M.-8, Motihari District, Bihar records the following :

"As per the direction of the learned Principal District and Sessions Judge, East Champaran, Motihari, Physical verification has been conducted. Upon Physical verification, the present record could not be

found despite due and diligent search. Accordingly, the same is disposed of as untraced.

However, if the said record is traced in future, the proceeding shall commence immediately in accordance with law.

Let necessary entries be made in the relevant register."

2. It is strange that a Judicial Officer has very conveniently recorded in the order that the record could not be found, therefore, the case is disposed of as untraced.

3. Let the Registrar, High Court of Patna, initiate enquiry as to how the court record is misplaced or untraced.

4. The responsibility be fixed, action taken and information be sent to this court before the next date of hearing.

5. List the matter on 22.09.2026.

(RAHUL KUMAR)
COURT MASTER (SH)

(NIKITA SINGH)
COURT MASTER (NSH)